

Dated 8-4-92

Tribunal's Order

Shri R.M.Nakhwa for the applicant.

2. The applicant was appointed as LDC/Typist on daily wages in the pay scale of Rs.44.50 per working day on 20-6-91 by the Textile Committee. With certain conditions she was again appointed from 1-7-1991 on ad-hoc basis for 45 days. After giving a week's break she was again appointed from 27-8-91 on ad-hoc basis for 45 days on 4-10-1991.

3. As the applicant was appointed by the Textile Committee and not by Union of India as such this Tribunal has no jurisdiction to entertain this application, notwithstanding the fact that it is a service matter but it is not coming under section 14 of the Administrative Tribunals Act. The Textile Committee came into existence under the Textile Committee Act of 1963. Although its employees except the Secretary are appointed in consultation with the Central Government, we have no jurisdiction under the Central Administrative Tribunal Act.

4. The learned counsel for the applicant made a reference to the Supreme Court decision in J.B.Chopra v Union of India and others AIR 1957 SC P 365. The Supreme Court directive therein is not attracted in this case as that was in respect of the Central Hindi Directorate which is a regular Government department. So far as Textile Committee is concerned there being no notification in respect of same under Section 14(2) of the Administrative Tribunals Act, the Tribunal has no jurisdiction to entertain this application.

(4)

5. ~~Given view~~ of the above, the Textile Committee does not come within our jurisdiction and we cannot entertain service matters of its employees under Central Administrative Tribunals Act until the requisite notification in this regard is issued. This application is dismissed ~~at~~ this stage itself. It is for the applicant to approach the proper forum.

M.Y.Priolkar

(M.Y.Priolkar)
Member(A)

U.C.Srivastava

(U.C.Srivastava)
Vice-Chairman